81 Written Answers

## Advertisement Rates

The rate-structure for Government advertisements will be based on the principles enunciated above.

## Central directive to State Govt. regarding problems faced by Harijans 215. SHRIMATI LAKSHMI

KUMARI CHUNDAWAT: SHRIMATI HAMIDA HABIBULLAH: SHRI PRAKASH MEHROTRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have sent any directive to the State Governments in regard to the problems faced by the Harijans and weaker sections of the society; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN OF THE MINISTRY HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The Central Government have sending been instructions/guidelines to the State Governments from time to time regarding the protection and develop-ment of Harijans and other weaker sections of society. A statement showing the nature of these instructions/guidelines is attached (See below).

The Planning Commission have also issued instructions to the State Governments, in regard to the planning of welfare schemes for these sections of society on the following lines:

(i) To aim at substantial improvements of their standard of living, literacy, changes in their occupational pattern and development of infrastructure in terms of marketing provision of credit, communication and irrigation;

> (ii) To increase the per capita income of these groups over a period of 15 years so that they reach a level of living as near as possible to the all India average; and

(iii) Measures to ensure adequate flow of funds from general sector, diversification of occupations and providing basic minimum needs etc.

## Statement

Guidelines issued to States for the Development of backward classes

(i) Preference in allotment of surplus land and taking necessary measures that the possession of land so allotted is not disturbed;

(ii) Devise suitable measures so that in allotment of houses constructed under Social Housing Schemes, weaker sections get preferential treatment;

(iii) Ensure greater flow of benefits to Scheduled Castes from general sector programmes;

(iv) Develop the Cooperatives keeping in view the special needs of Scheduled Castes and the level of the participants in the Cooperatives;

(v) Vigorous implementation of protection of Civil Rights Act, 1965;

(vi) Making offences relating to land cognisable so that police could directly intervene;

(vii) Police may be asked to take preventive action under law, when there is an indication of possibility of breach of peace;

(viii) Ensure legal protection against harassment, intimidation, violence and unlawful attempts to dis-posses them of land;

(ix) Review of action taken on the suggestions made and to assess the effectiveness of measures adopted; and

(x) Securing popular cooperation and support.

216. *(Transferred to the* 30th *November,* 1977.]